

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-706/ND/2020

IN THE MATTER OF:

M/s. Flywheel Logistics Solutions Pvt. Ltd.

...PETITIONER

Vs.

M/s. Okaya Power Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 09.11.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Operational-creditor

:Mr. Gaurav Kumar, Adv.

For the Respondent/ Corporate-debtor

:Mr. Sarthak Nayar, Adv.

For the IRP(Operational Creditor)

:Mr. Palash Agarwal, Adv.

ORDER

Heard the submissions made by the counsel for the corporate debtor. Learned counsel for the operational creditor is present at the time of virtual hearing but due to technical problem he is not able to participate in the virtual hearing. The counsel for the corporate debtor is directed to inform the counsel for the operational creditor to move appropriate application for withdrawal of the matter as it is submitted that the matter is settled out of the Tribunal. Post the matter to 4th December, 2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**